

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 610
IB-413(ND)/2020

IN THE MATTER OF:

M/s. R.G. Luthra and Co.

...PETITIONER

Vs.

M/s. Abag HITech Education Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 27.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Applicant

:Ms. Adya Singh, Advocate in
IA/4407/2021.

For the Respondent/Corporate Debtor

:Mr. Rishi Dewan, Advocate in
IA/680/2021 and IA/4077/2020.

For the Income Tax Department

:Mr. Kunal Sharma (Sr. Standing
Counsel), Ms. Zehra Khan (Jr.
Standing Counsel), Mr. Sushrut
Meena, Advocates.

For the Resolution Professional

:Adv. Rupesh Tyagi & Adv. Rishi
Vohra

ORDER

Due to paucity of time, matter is adjourned to 13.10.2022.

(COURT OFFICER)